CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Commercial Gorplex(BDA),

			Indira Bangal	nagar, ore - 560 038		
			Dated	: 31.8-87		
	APPLICATION NO	510		_/8 7 (F)		
	W.P. NO					
App	licant					
Shri N. Shivaram V/s The			The Chai	rman, Railway	Board & an	
To						
I. Shri N. Shivaram Inspector of Works Office of the Executive (Construction)		Engineer	3.	The Chairman Railway Board Rail Bhavan New Delhi - 1		
	Southern Railway Mysore		4.	Southern Rail	lanager way	
2.	Shri M.R. Shailendra Advocate		,	Park Town Madras - 3		
	844 (Upstairs) Vth Block, Rajajinagar Bangalore - 560 010		5.	Advocate No. 4. 5th Bl	ock	
	Subject: SENDING COP	IES OF ORI	DER PASSE	Briand Square Mysore Road D BY THE BENCH	Bangalore	
P	Please find enclosed here	ewith the	copy of	ORDER/87XXX		
XXXXXXXXXXXXXXXXXXXXXXXXXXXXXXXXXXXXXX						
application on 21-8-87						

Deputy Registrar -SECTION OFFICER (JUDICIAL)

Encl : as above

RECFIVED & Comics 01/09/87

Diary No. 1092/82 CCR

Jate: 2-9-81

CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE

DATED THIS THE 21ST DAY OF AUGUST, 1987

Present:

Hon'ble Shri Justice K.S. Puttaswamy, Vice-Chairman and Hon'ble Shri P. Srinivasan, Member (A)

APPLICATION NO. 510/1987

Shri N. Shivaram, S/o late Dodda Lingaiah, Aged 47 years, Inspector of Works, O/o the Executive Engineer (Conversion), Southern Railway, Mysore.

Applicant

(Shri M.R. Shylendra, Advocate)

V .

- The Chairman, Railway Board, Rail Bhavan, New Delhi.
- The General Manager, Southern Railways, Madras.

Respondents.

(Shri K.V. Lakshmanachar, Advocate)

This application having come up for hearing to-day, Vice-Chairman made the following:

DRDER

This is an application made by the applicant under Section 19 of the Administrative Tribunals Act, 1985 ('the Act').

2. At the material time, the applicant was working as an Inspector of Works, Construction, in the Mysore Division of the Southern Railway. In a disciplinary proceeding instituted against him under the Railway Servants (Discipline and Appeal) Rules, 1968 ('the Rules'), the General Manager,

Southern Railway, Madras ('GM'), by his order No.

P(S)227/B/1 / / / dated 15.4.1996 (Annexure-C) awarded the benalty of reduction in grade / rank from 1.5.1936. Aggrieved by this order, the applicant has filed an appeal under the Rules before the Chairman, Railway Board ('Chairman') on 9.6.1936 which is still pending disposal before him. As the Chairman had not disposed of the said appeal within six months from 9.6.1936, the applicant has approached this Tribunal on 24.6.87 challenging the order made by the LM.

- 3. Shri M.R. Shylendra, learned counsel for the applicant, contends that since the appellate authority ('AA') had not disposed of the appeal filed before it within the time specified in the Act, this Tribunal should examine the validity of the order made by the aM and annul the same.
- 4. Shri K.V. Lakshmanachar, learned counsel for the respondents, contends that though there has been some delay in disposing of the appeal the same was for reasons beyond the control of the AA and therefore this Tribunal should only direct the disposal of the appeal, without examining the validity of the order made by the GM.
- Je have parused the papers placed by Shri Lakshmanaphar. We are satisfied that the delay in disposing of the
 appeal was not deliberate and was for reasons beyond the
 control of the AA. When this is so, it would be more
 proper for us to direct the AA to dispose of the appeal,
 with expedition, providing an opportunity of personal hearing



to the applicant if such a claim is made by him. In this view, we decline to examine the validity of the order of the GM.

- In the light of our above discussion, we direct 6. the Chairman, respondent No.1, to dispose of the appeal of the applicant with all such expedition as is possible in the circumstances of the case, and in any event, within a period of four months from the date of receipt of this order, in accordance with law, and the observations made in this order.
- Application is disposed of in the above terms. But in the circumstances of the case, we direct the parties to bear their own costs.

SollVice-Chairman 21/8/0'

The com

Member (A)

CENTRAL ADMINISTRATIVE TRIBUNAL

ADDITIONAL BENCH BANGALORE

GOVERNMENT OF INDIA (BHARAT SARKAR) MINISTRY OF TRANSPORT (PARIVAHAN MANTRALAYA) DEPARTMENT OF RAILWAYS (RAIL VIBHAG) (RAILWAY BOARD)

No.E(G) 8 7-LL3- 6	New Delhi, dated (c -9 -198					
To,						
The Registrar, Central Administrative Tribunal,						
Commercial Complen (BDA)						
India nagas						
Bangalo	26 - 5700.38					
Sub: App	57.6./.9.17					
m Shizazo	· · · · · · · · · · · · · · · · · · ·					
Sir,						
I am directed to refer to your	summons/orders dated 2 188					
on the subject mentioned above and to state that the General Manager						
Railway is the competent authority to	deal with this matter. The summons/					
orders in question have, therefore, bee	n sent to that authority for further					
necessary action.						
	Yours faithfully,					
0	pland					
DA: Nil.	for Secretary, Railway Board.					
No. E(G) 8 → -LL3- 6	New Delhi, dated (6 9 -198)					
Copy together with the summo	ns/orders received from the Tribunal/					
Court are forwarded in original to the (General Manager Southern					
Railway for further	er necessary action.					
The next date of hearing is						
OA/As above.	Dook Office 5 . LU					
7.17.10 00000.	Desk Officer, Establishment Railway Board					
	riditwdy board					